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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ CS(COMM) 879/2023
M/S SHREE VALLABH METALS Plaintiff

Through: Mr. Amit Jain, Ms. Sheril Bhatia,
Ms. Deeksha Gulati,
Mr. Ashutosh Pandey, Advocates

versus

PAPPU FARISHTA SOLE PROPRIETOR OF M/S
PAPPU FARISHTA Defendant

Through: Ms. Prashansa Singh (VC),
Mr. Sachin Gupta, Advocates

CORAM:
JOINT REGISTRAR (JUDICIAL) Dr. AJAY
GULATI (DHJS)

ORDER
05.02.2024

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Defendant has been served on 15.01.2024.

Ld. Counsel for the defendant submits that an affidavit has already been filed on 11.01.2024 stating therein that defendant is ready to suffer a decree in terms of para 56 (a to c) of the prayer clause of the plaint. The affidavit is on record.

In view of the affidavit filed by the defendant, put up before the Hon'ble Court on 01.03.2024, for further directions.

Dr. AJAY GULATI (DHJS),
JOINT REGISTRAR (JUDICIAL)

FEBRUARY 5, 2024/sk

Click here to check corrigendum, if any